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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 273/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: AAyush Processors Pvt. Ltd.
V/s
Navin Parakh & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956
and 241-242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|--|-------------------|----------------|
| 1 | Dr S. V. S. S. PCS | For Petitioner | S. V. S. S. |
| 2 | Khemraj Kender 1/b Bhatiya Sangay vayani & Co. | Advocate | Khemraj Kender |

ORDER

CP 273/241-242/NCLT/MB/MAH/2017

On the withdrawal memo filed by the Petitioner Counsel, basing on the consent
terms arrived at between the parties, this Company petition is hereby dismissed as
withdrawn looking at the settlement arrived between the parties.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)

Enc: Withdrawal Memo